

-16-

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. 396/99 IN

D.A. 314/99

New Delhi, this the 18th day of September, 2000.

Hon'ble Dr. A. Vedavalli, Member (J)

Hon'ble Mr. S.A.T. Rizvi, Member (A)

Udai Paswan, S/O Sh. Akal Paswan,
H.No.P-615, Sewa Nagar, New Delhi.

..Petitioner

(By Advocate: None for petitioner even on the 2nd
call)

VERSUS

1. Union of India, through Sh.
D.P. Bagchi, Secretary, Deptt. of
SSI & ARI, Udyog Bhawan, New
Delhi.

2. Sh. K.V. Inniraya, Development
Commissioner, Office of DC (SSI),
Nirman Bhavan, New Delhi.

3. Sh. N.S. Bairwa, Section Officer
(General Administration), Office
of DC (SSI), Nirman Bhavan, New
Delhi.

.....Respondents

(By Advocate: Sh. V.S.R. Krishna alongwith
Respondent No.3)

O R D E R (ORAL)


By Hon'ble Dr. A. Vedavalli, M (J):

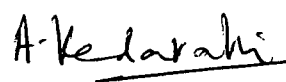
Heard.

Sh. N.S. Bairwa, respondent No.3 submits that the
applicant has been re-engaged w.e.f. 8.9.2000 and has
been performing his duties. He also submits that
conferment of temporary status on the applicant will be
considered at the appropriate time as and when he
completes the requisite number of days.

In view of the above position, we are of the
opinion that nothing more survives in the C.P.

C.P. is, therefore, dismissed. Notices
discharged.


(S.A.T. Rizvi)
Member (A)


(Dr. A. Vedavalli)
Member (J)

/sunil/